

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017 &  
IA NOS. 541 & 542 OF 2018**  
**APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017**  
**APPEAL NO. 380 OF 2017 & IA NO. 528 OF 2017 AND**  
**APPEAL NO. 381 OF 2017 & IA NO. 524 OF 2017**

**Dated: 9<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017 &  
IA NOS. 541 & 542 OF 2018**

**In the matter of:**

**Indian Wind Power Association**

**.... Appellant(s)**

**Versus**

**Tamil Nadu Generation & Distribution Corporation Ltd. &  
Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sonakshi Malhan for  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam  
Mr. Aditya Singh for R-1 & 2

Mr. Sethu Ramalingam for R-3

**APPEAL NO. 102 OF 2017 &  
IA NO. 149 OF 2017**

**In the matter of:**

**Indian Wind Power Association**

**.... Appellant(s)**

**Versus**

**TANGEDCO & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sonakshi Malhan for  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam  
Mr. Aditya Singh for R-1 & 2

Mr. Sethu Ramalingam for R-3

**APPEAL NO. 380 OF 2017 & IA NO. 528 OF 2017**

**In the matter of:**

**TANGEDCO**

.... **Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Mr. Aditya Singh

Counsel for the Respondent(s) : Ms. Sonakshi Malhan for  
Mr. Senthil Jagadeesan for R-2  
  
Mr. Kumar Mihir  
Mr. Gopal Singh for R-3

**APPEAL NO. 381 OF 2017 & IA NO. 524 OF 2017**

**In the matter of:**

**TANGEDCO**

.... **Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Mr. Aditya Singh

Counsel for the Respondent(s) : Ms. Sonakshi Malhan for  
Mr. Senthil Jagadeesan for R-2  
  
Mr. Kumar Mihir  
Mr. Gopal Singh for R-3

**ORDER**

**IA NOs. 541 & 542 OF 2018 in Appeal No. 52 of 2017**

*(Appls. for condonation of delay in filing rejoinders)*

In these applications, the applicant/appellant has prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

**IA No. 528 of 2017 in Appeal No. 380 of 2017**

**IA No. 524 of 2017 in Appeal No. 381 of 2017**

*(Appls. for exemption from filing certified copy of impugned order)*

We have heard learned counsel for the appellant/applicant. For the reasons stated in these applications, the applications are allowed.

**APPEAL Nos. 52 & 102 of 2017**

It is represented by learned counsel for the parties that pleadings are complete in these matters.

**APPEAL Nos. 380 & 381 of 2017**

Learned counsel for respondent No.2 seeks two weeks more time to file reply. She may take steps to file the same on or before 24.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List all these matters on **13.08.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**